

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 562 of 2020 in IA 782 of 2019 in CP(IB) 172/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2021**

Name of the Company: Jaihind Projects Ltd & Anr
V/s
Parthiv Parikh RP of Jaihind Projects Ltd
& Ors
Section 60(5) IBC r.w Rule 11 of NCLT rules,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.
2.

ORDER

(through video conferencing/physical)

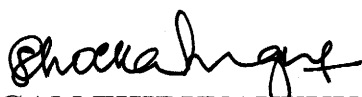
Mr. Salil Thakore, Advocate appeared on behalf of Applicant.

Ms. Rhea S, Advocate on behalf of Mr. Arjun Sheth, Advocate for Respondent No. 1 appeared.

Mr. Parv Gupta, Advocate appeared on behalf of Respondent No. 2 and requesting time to file reply.

Two weeks' time is granted to the Respondent to file reply by serving advance copy to the other side.

List the matter on 20.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of March, 2021